

HIGH COURT OF SIKKIM
Record of Proceedings

I.A. No.01 of 2024 in MAC App./134/2024 (Filing No.)

THE BRANCH MANAGER, CHOLAMANDALAM MS
GENERAL INSURANCE COMPANY AND ANOTHER

APPLICANTS

VERSUS

SELINA BIBI AND OTHERS

RESPONDENTS

Date: 11.12.2024

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicants Mr. Nirankush Dahal, Advocate.

For Respondents

R-1 to R-6 Ms. Lidya Pradhan, Advocate.

ORDER

Heard Learned Counsel for the Applicant on I.A. No.01 of 2024, which is an application under Section 173(1) of the Motor Vehicles Act, 1988, seeking condonation of 357 days' delay in filing the instant Appeal.

Issue Notice to the Respondents on I.A. No.01 of 2024.

Learned Counsel Ms. Lidya Pradhan enters appearance for the Respondents No.1 to 6 today, after having checked the website of the High Court and having been requested by the Respondents No.1 to 6 to appear. She undertakes to file Vakalatnama during the course of the day.

In view of the above, there is no requirement to issue Notice to Respondents No.1 to 6.

Requisites be filed for Respondents No.7 and 8 within three days from today.

List on 04-03-2025.

Judge
11.12.2024